

### Traffic Regulations in Delhi

\*535. **Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 750 on the 4th December, 1956 and state whether Government have since taken any decision regarding the introduction of some of the provisions of the Bombay Police Act in Delhi?

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** Yes. Sections 1, 2, 33 and 133 of the Bombay Police Act 1951, with suitable modifications, have been extended to Delhi *vide* gazette notification No. 57/165/56—Poll(I), dated the 12th April, 1957.

### Foreign Insurance Companies

\*547. **Shri Biren Roy:** Will the Minister of Finance be pleased to state:

(a) the reasons for maintaining the different and high rates of premia charged by foreign insurance companies even after nationalisation; and

(b) whether different and higher rate of bonus will be decided for such policies in respect of which higher premia are still being collected?

**The Deputy Minister of Finance (Shri B. R. Bhagat):** (a) Under Section 9(1) of the Life Insurance Corporation Act, 1956, all policies of insurance continue to be subject to the same terms and conditions and also to the same rates of premium originally applicable to them.

(b) A higher rate of premium would not necessarily enable a higher rate of "bonus" to be declared. The "bonus" depends on various factors only one of which is the rate of premium charged. Investigations are now in progress about the bonus-earning capacity of various insurers and in the light of these investigations, the question of classification of policies under Section 49(2)(k) of

the Life Insurance Corporation Act for the purpose of declaring differential bonuses will be taken up.

### Development of Cantonments

\*554. **Shri S. V. Ramaswamy:** Will the Minister of Defence be pleased to lay a statement on the Table showing:

(a) the programme for the development of Cantonments under the Second Five Year Plan; and

(b) the details of the proposal regarding the implementation of the policy of Compulsory Primary Education in these areas?

**The Deputy Minister of Defence (Sardar Majithia):** (a) and (b). Two statements are laid on the Table of Lok Sabha [See Appendix III, annexure No. 54.]

### Modernisation of Army

\*555. **Shri A. S. Sarhadi:** Will the Minister of Defence be pleased to state whether the Government of India have recently considered the question of appointment of an Expert Committee to enquire into and decide the shape of future Indian Army in the context of development of nuclear weapons of war?

**The Deputy Minister of Defence (Sardar Majithia):** No, Sir. Government do not consider it necessary to appoint such a committee.

### Oil Exploration in Jaisalmer

\*556. **Shri M. D. Mathur:** Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) what are the results of the exploration of oil (petrol and petroleum) carried out by the Government of India in the district of Jaisalmer;

(b) whether a test drill for the purpose has been installed at Jaisalmer;

(c) if so, what is the progress made; and

(d) if not, by what time it is expected to be installed?